



ASTER DM HEALTHCARE LIMITED

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Corporate Identification Number (CIN): L85110KL2008PLC021703
Contact Person: Ms. Puja Aggarwal, Company Secretary and Compliance Officer
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POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF ASTER DM HEALTHCARE LIMITED

This post buyback public announcement (the "Post Buyback Public Announcement") is being made in compliance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 and subsequent amendments thereof (the "Buyback Regulations") regarding completion of the Buyback. This Post Buyback Public Announcement should be read in conjunction with the public announcement published on January 13, 2020 (the "Public Announcement") and the letter of offer dated February 10, 2020 (the "Letter of Offer"). The capitalized terms used but not defined in this Post Buyback Public Announcement shall have the same meanings as assigned in the Public Announcement and/ or the Letter of Offer.

1. THE BUYBACK

- Aster DM Healthcare Limited (the "Company") had announced the Buyback of up to 57,14,285 equity shares (Fifty seven lakhs fourteen thousand two hundred and eighty five only) fully paid-up of ₹ 10/- (Rupees ten only) each of the Company ("Equity Shares") representing up to 1.13% of the total paid-up Equity Share capital of the Company as at January 09, 2020 i.e. the date of the board meeting, from the beneficial owners of Equity Shares holding Equity Shares as on the Record Date i.e. January 24, 2020, on a proportionate basis, through the "Tender Offer" route at a price of ₹ 210/- (Rupees two hundred and ten only) per equity share payable in cash, for an aggregate amount of up to ₹ 120 Crores (Rupees one hundred and twenty crores only) excluding the Transaction Costs ("Buyback Size"), and such buyback of shares, the "Buyback"). The Buyback Size is 4.69% of the fully paid-up equity share capital and free reserves as per the latest audited standalone financial statements of the Company as at March 31, 2019 and 5.42% of the fully paid-up equity share capital and free reserves as per the latest audited consolidated financial statements of the Company as at March 31, 2019.
- The Company adopted the Tender Offer route for the purpose of Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange pursuant to Tender-Offers under Takeovers, Buy Back and Delisting" notified by the SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, including any amendments or statutory modifications for the time being in force
- The Tendering Period for the Buyback Offer opened on Thursday, February 20, 2020 and closed on Thursday, March 05, 2020.

2. DETAILS OF BUYBACK

- 57,14,285 (Fifty seven lakhs fourteen thousand two hundred and eighty five only) Equity Shares were bought back under the Buyback, at a price of ₹ 210/- (Rupees two hundred and ten only) per Equity Share.
- The total amount utilized in the Buyback is ₹ 119,99,99,850 (Rupees One hundred and nineteen crores ninety nine lakh ninety nine thousand eight hundred and fifty only) excluding the Transaction Costs.

The Registrar to the Buyback i.e. Link Intime India Private Limited ("Registrar"), considered 34,113 valid bids for 10,06,17,591 Equity Shares in response to the Buyback resulting in the tender of approximately 17.61 times the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar, are as follows:

Category	No. of Equity Shares Reserved in the Buyback	No. of Valid Bids	Total Equity Shares Validly Tendered	% Response
Reserved category for Small Shareholders	8,57,143	33,617	37,14,638	433.37%
General Category for all other Equity Shareholders	48,57,142	496	9,69,02,953	1995.06%
Total	57,14,285	34,113	10,06,17,591	1760.81%

All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/ rejection was dispatched by the Registrar to the Buyback to the eligible Equity Shareholders, on March 13, 2020.

- The settlement of all valid bids was completed by Indian Clearing Corporation Limited ("ICCL") and the NSE Clearing Limited ("NSEL"), as applicable, on March 13, 2020. The funds in respect of accepted Equity Shares were paid out to the respective Seller Members / custodians.
- Dematerialized Equity Shares accepted under the Buyback were transferred to the Company's demat account on March 13, 2020. The unaccepted dematerialized Equity Shares were returned to the respective Seller Members/custodians by ICCL and the NSEL, as applicable on March 13, 2020.
- The extinguishment of 57,14,285 Equity Shares accepted under the Buyback, comprising of Equity Shares in dematerialized form are currently under process and shall be completed by March 20, 2020.
- In accordance with the proviso to Regulation 40(1) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with notice no. 20190424-35 issued by the BSE dated April 24, 2019, and circular no. 51/2019 issued by the NSE dated May 9, 2019, effective from April 1, 2019, no Equity Shares were tendered and accepted in physical form in the Buyback.
- The Company, and its respective directors, accept full responsibility for the information contained in this Post Buyback Public Announcement and also accept responsibility for the obligations of the Company laid down under the Buyback Regulations.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- The capital structure of the Company, pre and post Buyback, is as under:

Sr. No.	Particulars	Pre Buyback ⁽¹⁾		Post Buyback ⁽²⁾	
		No. of Shares	Amount (₹ Crores)	No. of Shares	Amount (₹ Crores)
1	Authorized Share Capital				
	Equity Shares (₹ 10 each)	55,00,00,000	550.00	55,00,00,000	550.00
	CCPS (₹ 10 each)	6,62,00,000	66.20	6,62,00,000	66.20
	Total		616.20		616.20
2	Issued, Subscribed and Fully Paid-up				
	Equity Shares (₹ 10 each)	50,52,27,345	505.23	49,95,13,060	499.51
	CCPS (₹ 10 each)	0	0.00	0	0.00
	Total		505.23		499.51

⁽¹⁾ As on the Record Date and as disclosed in the Letter of Offer

⁽²⁾ Subject to extinguishment of 57,14,285 Equity Shares

- Details of shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back are as under:

Sr. No.	Name	Number of Equity Shares accepted under Buyback	Equity Shares accepted as a % of total Equity Shares bought Back	Equity Shares accepted as a % of total Post Buyback Equity Shares
1	Union Investments Private Limited	18,52,280	32.41	0.37
2	Olympus Capital Asia Investments Limited	12,51,546	21.90	0.25
3	Rimco (Mauritius) Limited	5,01,238	8.77	0.10
4	Indium IV Mauritius Holdings Limited	1,24,320	2.18	0.02
5	TATA AIA Life Insurance Company Limited (Under Multiple Schemes)	1,18,369	2.07	0.02
6	HDFC Small Cap Fund	1,18,241	2.07	0.02
7	Rimco India Limited	98,192	1.72	0.02
8	Steinberg India Emerging Opportunities Fund Limited	74,011	1.30	0.01
9	A. SBI Magnum Taxgain Scheme B. SBI Healthcare Opportunities Fund	70,734	1.24	0.01
10	Fiam Group Trust For Employee Benefit Plans Fiam Emerging Markets Commingled Pool	60,832	1.06	0.01
11	True North Fund V LLP	59,676	1.04	0.01
12	Olympus ACF PTE. Ltd.	59,674	1.04	0.01

- The shareholding pattern of the Company, pre and post Buyback, is as under:

Category of Shareholder	Pre Buyback ⁽¹⁾		Post Buyback ⁽²⁾	
	Number of Shares	% to the existing Equity Share capital	Number of Shares	% to post Buyback Equity Share capital
Promoter and persons acting in concert	19,10,00,600	37.80	18,91,25,799	37.86
Foreign Investors (OCBs/ FIIs/ NRIs/ Non-residents/ Non-domestic companies and foreign mutual funds)	24,39,81,028	48.29	31,03,87,261	62.14
Indian Financial Institutions/ Banks/ Mutual Funds/ Govt. Companies	2,83,87,310	5.62		
Public including other Bodies Corporate	4,18,58,407	8.29		
Total	50,52,27,345	100.00	49,95,13,060	100.00

⁽¹⁾ As on the Record Date and as disclosed in the Letter of Offer

⁽²⁾ Subject to extinguishment of 57,14,285 Equity Shares

4. MANAGER TO THE BUYBACK



Name : KOTAK MAHINDRA CAPITAL COMPANY LIMITED
Address : 27BKC, 1st Floor, Plot No. C-27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051
Phone : +91-22-4336-0128
Fax : +91-22-6713-2447
Contact Person : Mr. Ganesh Rane
Email : aster.buyback@kotak.com

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts responsibility for the information contained in this Post Buyback Public Announcement or any other advertisement, circular, brochure, publicity material which may be issued and confirms that such documents contain true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Aster DM Healthcare Limited

Sd/-	Sd/-	Sd/-
Mandayapurath Azad Moopen Chairman & Managing Director DIN: 00159403 Date: March 16, 2020 Place: Dubai	Wilson Joseph Thadathil Non-Executive Director DIN: 02135108 Date: March 16, 2020 Place: Dubai	Puja Aggarwal Company Secretary and Compliance Officer M No.: ACS49310 Date: March 16, 2020 Place: Bangalore